

## Annexure 1

Name of the Corporate Debtor: M/s Mercator Limited.

Date of commencement of liquidation:

21-Feb-23

List of Stakeholders as on:

List of secured financial creditors

(Amount in ₹)

Sl. No.	Name of creditor	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of claim admitted
							Details of Security Interest
1	Bank of Baroda	1,850,177,144.87	1,850,177,144.87	Secured - exclusive charge	1,850,177,144.87	No	<p>Primary: The Facility (together with all interest, liquidated damages, fees, remuneration payable to the Security Trustee, if any), costs, charges, expenses and other monies and all other amounts stipulated and payable to the bank shall be secured by way of security as mentioned below: a. First charge on all movable and immovable fixed assets of the Project. b. First charge on all project contracts and insurance policies in relation to the Project c. Security interest by way of security of all rights, titles, benefits, claims and demands of the Borrower on each Project document with respect to this Project. d. Charge on the Borrower's bank accounts for the Project, including but not limited to the trust and retention account(s) save and except Dividend Distribution Account/No Lien Account where the surplus monies including any income generated on the same, shall be transferred upon having met the Restricted Covenants.</p> <p>Collateral: I. First charge on current assets of the Project. II. Mortgage of Office Premises situated at 8th Floor, Mittal Tower, B Wing, Nariman Point, Mumbai-400021 in the name of Mercator Limited III. Corporate Guarantee of Mercator Limited IV. Personal guarantee of H.K Mittal</p>
2	UTI Structured Debt Opportunities Fund I	8,056,165,138.00	8,056,165,138.00	Secured	8,056,165,138.00	Part	<p>Pledge of 100% shares of Mercator Ocean Transport Ltd, 2nd Charge on receivables and bank accounts of mercator Limited, including those arising from i) DCI, ii) Income tax department, and iii) New India Assurance</p> <p>All other security, other than mentioned above is, NOT relinquished. security is not relinquished, inter alia, 1st Charge of MT Prem Mala, pledge of shares of Mercator Petroleum Limited and recoverable from Mercator Petroleum Limited</p>
3	Axis Bank	43,357,638.13	43,357,638.13	Secured	43,357,638.13	Yes	<p>For ECB 1 and FCNR 1 facilities : First charge on the vessel (Prem Pride), Exclusive charge over Designated Earnings account; Exclusive first charge on receivables, earnings, claims, against third parties, revenues, etc of the vessels of whatsoever nature. First priority assignment of the obligatory insurances The above security is being shared on pari-pasu basis among the lenders participating in ECB &amp; FCNR Facility</p>
4	JC Flower	364,968,364.97	364,968,364.97	Secured	364,968,364.97	No	For FCNR 2, FCNR3, FCNR4 and FCNR 5 Facilities :
5	ICICI Bank	3,051,302,612.35	3,051,302,612.35		3,051,302,612.35	No	Hypothecation: Vide deed of hypothecation dated September 19, 2018 first pari passu charge was created on the movable, current and fixed assets
6	State Bank of India	1,701,141,986.34	1,701,141,986.34	Secured	1,701,141,986.34	Yes	For Facility I: The Company has, mortgaged and charged to and in favour ICICI Bank, on a second ranking pari-pasu basis all its rights, titles and interests in the vessels (more primarily secured against inventory, receivables, fixed assets / P & M. Personal Guarantee of Harish Kumar Mittal
<b>Total</b>		<b>15,067,112,885</b>	<b>15,067,112,885</b>		<b>15,067,112,885</b>	-	